

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
I.A No. 2173 of 2020

In
Company Appeal (AT) No. 346 of 2018

IN THE MATTER OF:

Union of India

...Appellant

Versus

**Infrastructure Leasing and Financial Services
Ltd. & Ors.**

...Respondents

Present:

For Applicant: Mr. Amit Sibal, Sr. Advocate with Mr. Ankur S. Kulkarni, Mr. Ravitej Chilumuri and Ms. Wamika Trehan Chilumuri, Advocates.

Mr. Rakesh Tiwari, RD (Western Region)

For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Aditya Marwah, Mr. Raunak Dhillon, Mr. Aditya Sikka, Mr. Abhijeet Das, Mr. Hariharan Kumar, Advocates for R-1. Mr. Arun Saha, Advocate for R-3. Mr. Raghav Seth, Ms. Anindita Roy, Advocates for R-4 to R-8. Mr. Pankaj Vivek, Advocate for R-13. Mr. Vikas Singhania, Advocate for R-14. Mr. RB Trivedi, Advocate for R-15. Mr. VM Kannan, R-16.

ORDER
(Virtual Mode)

21.09.2020: Mr. Amit Sibal, Sr. Advocate representing 'Aditya Birla Finance Limited', 'Piramal Capital and Housing Finance Limited' and 'Investec Bank Plc' submits that these three Companies have filed Applications for being impleaded. Registry to place the same on record.

Having regard to the order passed on 12th March, 2020 regarding Revised Distribution/Resolution Framework, we are of the considered opinion that these three Applicants can be permitted to intervene. Learned Counsel

for the Applicant may provide copy of the Application to Mr. Amit Sibal, Advocate during the course of the day. I.A. Nos. 2175, 2176 and 2177 of 2020 seeking impleadment are accordingly disposed off.

At this stage, Mr. Rakesh Tiwari, RD (Western Region), MCA waives and accepts Notice on behalf of Union of India. He may file Response on behalf of Union of India, if any.

Response/Written Submissions may be filed within a week.

List the Appeal 'For Orders' on **28th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Basant B./gc